

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART-I, SECTION-I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 21 (RE-2007) /2004-2009
NEW DELHI, DATED THE 17th July, 2007

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments /additions /corrections in Handbook of Procedures, Vol. I:

1. In paragraph 4.19 relating to “Port of Registration”, under the heading “Airports”, **Indore** shall be added.
2. In Column No. 5 of BRC in Appendix 22A, the heading “Description of goods as given in the Customs Authenticated Shipping Bill” stands replaced by **“Description of goods as given in the Customs Authenticated Shipping Bill and the Commercial Invoice/Packing List”**.

This issues in public interest.

(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

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(Issued from F. No. 01/94/180/PN - Misc/AM08/PC-I)